

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 73636/2025

[Arising out of impugned final judgment and order dated 12-08-2025 in WA No. 904/2022 passed by the High Court of Kerala at Ernakulam]

LIFE INSURANCE CORPORATION OF INDIA

Petitioner(s)

VERSUS

VIVEK V & ORS.

Respondent(s)

IA No. 6601/2026 - CONDONATION OF DELAY IN FILING

IA No. 6600/2026 - PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS

Date : 16-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Mr. R. Venkataramani, Attorney General for India  
Mr. Ashok Panigrahi, Sr. Adv.  
Mr. Santosh Krishnan, AOR  
Mr. Ashwin Joseph, Adv.  
Mr. Shubham Goyal, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.

2. Issue notice.

3. The impugned order shall remain stayed to the extent of direction issued in paragraph 15, only to Life Insurance Corporation (LIC) and this stay shall not operate against LICHFL.

Post alongwith SLP (C) No.35085 of 2025.

Signature Not Verified  
Digitally signed by  
RASHI GUPTA  
Date: 2026.01.19  
18:33:11 IST  
Reason:

(RASHI GUPTA)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)